

RATIFIED

Minutes of M.No.12/11 due for 22.6.2010 but held on 29. 06.2010 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 12/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 due for 22.6.10 was actually held on 29.06.2010 under the Chairmanship of Shri V.K. Srivastava, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. B.D. Ghosh, Jt.IA	399	23063355	M/o Steel, U.B.
6.	Sh. Rajiva Kumar, Dy.DGFT,	207	23061562 Extn.232	DGFT, U.B.
5.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.: 28/42/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/01652/AM09/	RLA File :31/21/040/00319/AM09/	Lic.No/Date:3110036852 02.01.2009	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DHI informed the Committee the reply of firm has not received. The Committee, therefore, decided to forward a copy of reply to DHI for examination and to relist the case on 27.07.2010.			

	Case No.: 22/50/80-ALC2/2008	Party Name:WPIL LTD.,	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Approved
	HQ File :01/80/050/01820/AM09/	RLA File :02/24/040/00274/AM09/	Lic.No/Date:0210123758 27.02.2009	

2	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. As per the written comments of DIPP communicated vide their note dated 29.6.2010, the Committee decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net Empty Export weight of 224.93 MT may be specified with the quantity of export product. 2. Word “Relevant” may be prefixed with the description of import items at Sl. Nos. 1, 2 & 3. 3. Quantity of import item at S.No.1 may be allowed as applied for i.e. 14770 Kgs inclusive of a wastage of 2.6 %. 4. Quantity of import item at S.No.2 may be allowed as applied for i.e. 2345 Kgs inclusive of a wastage of 2.5 %. 5. Quantity of import item at S.No.3 may be allowed as applied for i.e. 1845 Kgs inclusive of a wastage of 2.7 %. The Regional Authority may take necessary action accordingly.
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3	Case No.:2/1/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/01825/AM09/	RLA File :53/24/040/00012/AM09/	Lic.No/Date:5310007800 16.03.2009	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 27.07.2010.			

Case No.:11/1/80-ALC2/2009	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Approved
HQ File :01/80/050/01834/AM09/	RLA File :07/24/040/00665/AM09/	Lic.No/Date:0710063756 20.03.2009	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. As per written comments of DHI communicated vide their U.O. No. 3(155)/09-TSW(B)/ dated 28.06.201, Committee decided to ratify the norms in respect of the subject advance authorization with following modifications:-			
Sl No.	Item no	Quantity applied in meters	Quantity allowed in meters
1	12	42	40
2	13	36	34.2
3	14	24	22.8
4	31	7.65	7.3
5	32	7.65	7.3
Other items are components & are recommended under GN-4.			
The Regional Authority may take necessary action accordingly.			

Case No.:11/9/80-ALC2/2009	Party Name:ENMAS GB POWER SYSTEMS PROJECTS LTD	Meet No/Date:12/80- ALC2/2010 22.06.2010	Status: Rejected
HQ File :01/80/050/00102/AM10/	RLA File :04/24/040/00036/AM10/	Lic.No/Date:0410104770 21.05.2009	

5	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.
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6	Case No.:14/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00184/AM10/	RLA File :61/24/040/00012/AM10/	Lic.No/Date:6110000320 19.06.2009	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DHI informed the Committee that they have received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.			

	Case No.:44/33/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Approved
	HQ File :01/80/050/00510/AM10/	RLA File :07/24/040/00109/AM10/	Lic.No/Date:0710065478 19.06.2009	

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. As per the written comments of DIPP communicated vide their U.O. note dated 29.6.2010, the Committee decided to ratify the norms in respect of the subject advance authorization with following modifications:-

Import Item No.	Quantity of Import items (In Nos.)	Import Weight after 5 % recovery (In Kgs)	Wastage after 5 % recovery (%)
1	15 Nos.	35.00	118.3
2	15 Nos.	34.98	123.4
3	15 Nos.	35.02	114.2
4	15 Nos.	34.99	120.7
5	15 Nos.	30.16	113.2
6	15 Nos.	30.12	125.8
7	15 Nos.	10.69	125.5
8	15 Nos.	72.92	118.9
9	15 Nos.	72.88	123.0
10	15 Nos.	56.43	112.9
11	15 Nos.	56.34	127.6
12	15 Nos.	40.85	116.1
13	15 Nos.	35.97	119.6
14	15 Nos.	1.16	142.5
15	15 Nos.	3.64	142.5
16	15 Nos.	3.64	142.5
17	15 Nos.	10.77	142.5
18	15 Nos.	5.67	142.5
19	15 Nos.	2.18	142.5
20	15 Nos.	2.71	143.8
21	15 Nos.	3.35	142.5
22	15 Nos.	3.35	142.5
23	15 Nos.	1.31	142.5
24	15 Nos.	19.45	115.4
25	15 Nos.	19.42	132.0
26	15 Nos.	19.47	108.0
27	15 Nos.	19.45	114.0
28	15 Nos.	37.91	119.8
29	15 Nos.	37.97	107.1
30	15 Nos.	16.53	118.2
31	15 Nos.	16.60	85.6
32	15 Nos.	16.54	111.3
33	15 Nos.	16.54	114.5

The Regional Authority may take necessary action accordingly

Case No.:29/21/80-ALC2/2009	Party Name:MINDA STONERIDGE INSTRUMENTS LTD.	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Approved
HQ File :01/80/050/00311/AM10/	RLA File :31/24/040/00016/AM10/	Lic.No/Date:3110039048 01.07.2009	

8	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. As per the written comments of DHI furnished vide their U.O. No. 3(32)/08-TSW(B)/259 dated 26.05.2010, the Committee decided to ratify the norms in respect of the subject advance authorization with import of three items No.10,11_and 12 on net-to-net basis. Item no 1 to 9 are components & the same may be allowed under GN-4. The Regional Authority may take necessary action accordingly.
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9	Case No.:1/17/80-ALC2/2009	Party Name:GEA BGR Energy SYSTEM INDIA LIMITED	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/0022410/	RLA File :04/24/040/00079/AM	Lic.No/Date:0410106106 14.07.2009	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.			

10	Case No.:16/17/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00239/AM10/	RLA File :03/94/040/00300/AM10/	Lic.No/Date:0310529264 16.07.2009	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.			

	Case No.:9/25/80-ALC2/2009	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Approved
	HQ File :01/80/050/00367/AM10/	RLA File :04/24/040/00250/AM09/	Lic.No/Date:0410107602 08.09.2009	

11	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010.As per the written comments communicated by DIPP vide their U.O. note dated 29.6.10, the Committee decided to ratify the norms in respect of the subject advance authorization with following modifications: 1. Export product falls under the list of SCOMET items and it is noted that the firm has taken export licence No. 0450000640 dated 17.11.2009 for the item of export. 2. Quantity of import item at S.No.1 may be allowed as 6457 Mtrs. (2026.5 Kgs.) inclusive of 2% wastage. 3. Word “relevant” may be prefixed with the description of import items at Sl. Nos. 2 & 8. 4. Quantity of import item at S.No.2 may be allowed as applied for i.e.372 Kgs. inclusive of 2% wastage. 5. Quantity of import item at S.No.3 may be allowed as 1 No. on net to net basis (96.9 Kgs. inclusive of 2 % wastage). 6. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 11 Kgs. 7. Quantity of import item at S.No.5 may be allowed as 3 Nos. on net to net basis (1025.8 Kgs. inclusive of 2 % wastage). 8. Quantity of import item at S.No.6 may be allowed as 1 No. on net to net basis (788.2 Kgs. inclusive of 2 % wastage). 9. Quantity of import item at S.No.7 may be allowed as 6 Nos. on net to net basis (1359.3 Kgs. inclusive of 2 % wastage). 10. Quantity of import item at S.No. 8 may be allowed as applied for i.e. 2172 Kgs. inclusive of 2% wastage. The Regional Authority may take necessary action accordingly.
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12	Case No.:13/25/80-ALC2/2009	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status:
	HQ File :01/80/050/00371/AM10/	RLA File :05/23/040/00039/AM10/	Lic.No/Date:0510249115 11.09.2009	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 27.07.2010.			

13	Case No.:11/28/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00429/AM10/	RLA File :31/24/040/00124/AM10/	Lic.No/Date:3110040186 07.10.2009	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.04.2010			

	Case No.:2/33/80-ALC2/2009	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
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14	HQ File :01/80/050/00468/AM10/	RLA File :07/24/040/00258/AM10/	Lic.No/Date:0710067933 30.10.2009	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DHI informed the Committee that they have received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.			
15	Case No.:7/33/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:12/80- ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00473/AM10/	RLA File :05/23/040/00087/AM10/	Lic.No/Date:0510251883 04.11.2009	Defer Date:27.07.2010
16	Case No.:12/33/80-ALC2/2009	Party Name:KERN- LIEBERS(INDIA) PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00478/AM10/	RLA File :07/24/040/00283/AM10/	Lic.No/Date:0710067999 04.11.2009	Defer Date:27.07.2010
17	Case No.:47/33/80-ALC2/2009	Party Name:PERFECT ENGG COMPONENTS P LTD	Meet No/Date:12/80- ALC2/2010 22.06.2010	Status: Rejected
	HQ File :01/80/050/00513/AM10/	RLA File :05/24/040/00334/AM10/	Lic.No/Date:0510252281 11.11.2009	
18	Case No.:5/41/80-ALC2/2009	Party Name:RANE (MADRAS) LIMITED,	Meet No/Date:12/80- ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00626/AM10/	RLA File :04/24/040/00206/AM10/	Lic.No/Date:0410109740 26.11.2009	Defer Date:13.07.2010

19	Case No.:18/41/80-ALC2/2009	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:12/80- ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00639/AM10/	RLA File :04/24/040/00247/AM10/	Lic.No/Date:0410110339 22.12.2009	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.			

20	Case No.:13/41/80-ALC2/2009	Party Name:BACHMANN INDUSTRIES INDIA LTD	Meet No/Date:12/80- ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00634/AM10/	RLA File :05/23/040/00134/AM10/	Lic.No/Date:0510255171 23.12.2009	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue reminder to the firm for expediting the said information within 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.07.2010.			

21	Case No.:19/41/80-ALC2/2009	Party Name:PLAST TECH ENGINEERING	Meet No/Date:12/80- ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00640/AM10/	RLA File :04/24/040/00216/AM10/	Lic.No/Date:0410110358 23.12.2009	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information within 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.07.2010.			

22	Case No.:6/41/80-ALC2/2009	Party Name:SATA VIKAS INDIA PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00627/AM10/	RLA File :05/24/040/00426/AM10/	Lic.No/Date:0510255235 24.12.2009	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information within a period of 15 days from the issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.07.2010.			

	Case No.:7/41/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:12/80- ALC2/2010 22.06.2010	Status: Approved
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	HQ File :01/80/050/00628/AM10/	RLA File :05/23/040/00105/AM10/	Lic.No/Date:0510255239 24.12.2009	
23	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. As per the written comments communicated by DIPP vide their U.O.note dated 29.6.2010,the Committee decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export product may be modified as 42 MT. 2. Word “relevant” may be prefixed with the description of import items at S.No.1 & 5. 3. Quantity of import item at S.No.1 may be allowed as 18.943 MT inclusive of 2% wastage. 4. Quantity of import item at S.No.2 may be allowed as 8.93 MT on net to net basis. 5. Quantity of import item at S.No.3 may be allowed as 0.969 MT inclusive of 2% wastage. 6. Quantity of import item at S.No.4 may be allowed as 10.83 MT on net to net basis. 7. Quantity of import item at S.No.5 may be allowed as 0.392 MT. 8. Quantity of import item at S.No.6 may be allowed equal to quantity of Welding Wire at Sl. No. 5 of import item. 9. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

	Case No.:9/41/80-ALC2/2009	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
24	HQ File :01/80/050/00630/AM10/	RLA File :05/24/040/00422/AM10/	Lic.No/Date:0510255294 29.12.2009	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DHI informed the Committee that firm’s reply received the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.			

	Case No.:11/41/80-ALC2/2009	Party Name:UNITED ENGINEERING (EASTERN)CORPN.,	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
25	HQ File :01/80/050/00632/AM10/	RLA File :02/24/040/00196/AM10/	Lic.No/Date:0210135971 01.01.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee observed that incomplete reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to ask to the firm to furnish the complete point wise reply within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.07.2010.			

	Case No.:14/41/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Approved
	HQ File :01/80/050/00635/AM10/	RLA File :05/23/040/00132/AM10/	Lic.No/Date:0510255510 01.01.2010	

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Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. As per the written comments communicated by DIPP vide their U.O.note dated 29.6.2010,the Committee decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net weight of export product may be modified as 11.5 MT.
2. Word “relevant” may be prefixed with the description of import items at S.No.1,2 & 4.
3. Quantity of import item at S.No.1 may be allowed as 9.31 MT inclusive of 2% wastage.
4. Quantity of import item at S.No.2 may be allowed as applied for i.e. 160 Kgs inclusive of 5% wastage.
5. Quantity of import item at S.No.3 may be allowed as 1 MT on net to net basis.
6. Quantity of import item at S.No.4 may be allowed as 2 Meters(0.1 MT) inclusive of 2% wastage.
7. Quantity of import item at S.No.5 may be allowed as 0.106 MT.
8. Quantity of import item at S.No.6 may be allowed equal to quantity of Welding Wire at Sl. No. 5 of import item.
9. Import of components may be allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

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Case No.:22/41/80-ALC2/2009	Party Name:ARMOR PLAST LTD.,	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
HQ File :01/80/050/00643/AM10/	RLA File :07/24/040/00368/AM10/	Lic.No/Date:0710069234 04.01.2010	Defer Date:27.07.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.07.2010.

Case No.:24/41/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Approved
HQ File :01/80/050/00645/AM10/	RLA File :05/23/040/00067/AM10/	Lic.No/Date:0510255676 06.01.2010	

- 28 **Decision :** The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010.As per the written comments communicated by DIPP vide their U.O.note dated 29.6.2010, the Committee decided to ratify the norms in respect of the subject advance authorization with following modifications:-
1. Net weight of export product may be modified as 44.9 MT.
 2. Word “relevant” may be prefixed with the description of import items at S.No.1 & 9.
 3. Quantity of import item at S.No.1 may be allowed as 19.865 MT inclusive of 2% wastage.
 4. Quantity of import item at S.No.2 may be allowed as 20.425 MT on net to net basis.
 5. Quantity of import item at S.No.3 may be allowed as 1.425 MT on net to net basis.
 6. Quantity of import item at S.No.4 may be allowed as 0.423 MT.
 7. Quantity of import item at S.No.5 may be allowed equal to quantity of Welding Wire at Sl. No. 4 of import item.
 8. Quantity of import item at S.No.6 may be allowed as 90 Nos.(0.285 MT) on net to net basis.
 9. Quantity of import item at S.No.7 may be allowed as 45 Nos.(95 Kgs) on net to net basis.
 10. Quantity of import item at S.No.8 may be allowed as 11 Nos.(50 Kgs) on net to net basis.
 11. Quantity of import item at S.No.9 may be allowed as 100 Meters(97 Kgs) inclusive of 2% wastage.
 12. Quantity of import item at S.No.10 may be allowed as 170 Nos.(570 Kgs) on net to net basis.
 13. Quantity of import item at S.No.11 may be allowed as 4 Nos.(200 Kgs) on net to net basis.
 14. Import of components may be allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

29	Case No.:10/49/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00779/AM10/	RLA File :02/24/040/00176/AM10/	Lic.No/Date:0210136339 11.01.2010	Defer Date:27.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DHI informed the Committee that they have received the firm’s reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.				

30	Case No.:19/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00052/AM11/	RLA File :09/24/040/00423/AM10/	Lic.No/Date:0910040811 03.02.2010	Defer Date:27.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to final reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.07.2010.				

31	Case No.:1/49/80-ALC2/2009	Party Name:KIDDE INDIA LIMITED	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00770/AM10/	RLA File :03/94/040/00925/AM10/	Lic.No/Date:0310560868 18.02.2010	Defer Date:27.07.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee observed that same items of import are appearing at more than one place in the list of items of one place in the list of items of import eg. Sl. No. 1 and 8; 2 and 9 etc. It was decided to call for clarification from firm and re-list the case on 27.07.2010.

32	Case No.: 4/49/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00773/AM10/	RLA File :09/24/040/00458/AM10/	Lic.No/Date:0910040992 18.02.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. On the recommendations of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information / clarification from the firm and to re-list the case on 27.07.2010:- 1. Sl no 11 of SDL. 2. Use of item no 4 of import & justification of quantity of import			

33	Case No.: 7/49/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00776/AM10/	RLA File :31/24/040/00229/AM10/	Lic.No/Date:3110042047 19.02.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.07.2010.			

34	Case No.: 38/5/80-ALC2/2010	Party Name:RUBAMIN LTD.	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00071/AM11/	RLA File :34/24/040/00194/AM10/	Lic.No/Date:3410026435 19.02.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DS(MSME) informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.07.2010.			

35	Case No.: 9/49/80-ALC2/2009	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00778/AM10/	RLA File :34/24/040/00200/AM10/	Lic.No/Date:3410026452 22.02.2010	Defer Date:27.07.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. On the recommendations of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information / clarification from the firm and to re-list the case on 27.07.2010:-

1. Sl no 11 of SDL.

36	Case No.:13/49/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00782/AM10/	RLA File :07/24/040/00443/AM10/	Lic.No/Date:0710070171 23.02.2010	Defer Date:27.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 27.07.2010.				

37	Case No.:14/49/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00783/AM10/	RLA File :07/24/040/00400/AM10/	Lic.No/Date:0710070172 23.02.2010	Defer Date:27.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 27.07.2010.				

38	Case No.:16/49/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00785/AM10/	RLA File :03/94/040/00986/AM10/	Lic.No/Date:0310561988 25.02.2010	Defer Date:13.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.07.2010.				

39	Case No.:18/49/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Closed
	HQ File :01/80/050/00787/AM10/	RLA File :05/24/040/00492/AM10/	Lic.No/Date:0510259473 25.02.2010	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee noted that the firm has surrendered the advance authorization to concerned RA and therefore, decided to close the case. The Regional Authority may take necessary action accordingly.				

40	Case No.:20/49/80-ALC2/2009	Party Name:ZENITH PRECISION PVT LTD ,	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00789/AM10/	RLA File :07/24/040/00460/AM10/	Lic.No/Date:0710070294 01.03.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.07.2010.			

41	Case No.:21/49/80-ALC2/2009	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Approved
	HQ File :01/80/050/00790/AM10/	RLA File :08/24/040/00330/AM10/	Lic.No/Date:0810086954 03.03.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. As per the written comments communicated by DIPP vide their U.O.note dated 29.6.2010, the Committee decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export products at Sl. Nos. 1, 2 and 3 may be specified as 9470 Kgs., 113751 Kgs and 15537 Kgs respectively (Total net export weight 138758 Kgs.) 2. Word “relevant” may be prefixed with the descriptions of import items at S.Nos. 1 & 2. 3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 26305.8 Kgs. inclusive of 38.5 % wastage. 4. Quantity of import item at Sl. No. 2 may be allowed as 167600 Kgs. inclusive of 64 % wastage after taking 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

42	Case No.:22/49/80-ALC2/2009	Party Name:ULTRA ENGINEERS	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00791/AM10/	RLA File :31/24/040/00234/AM10/	Lic.No/Date:3110042181 03.03.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.07.2010.			

43	Case No.:20/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00053/AM11/	RLA File :09/24/040/00506/AM10/	Lic.No/Date:0910041252 09.03.2010	Defer Date:27.07.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.07.2010.

44	Case No.:22/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00055/AM11/	RLA File :09/24/040/00510/AM10/	Lic.No/Date:0910041253 09.03.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.07.2010.			

45	Case No.:23/5/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00056/AM11/	RLA File :06/24/040/00047/AM10/	Lic.No/Date:0610017458 18.03.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. On the recommendations of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information / clarification from the firm an to re-list the case on 27.07.2010:- 1. Serial no3,4,5 & 11 of SDL for each export product. 2. Sample of product in CKD/SKD condition			

46	Case No.:21/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00054/AM11/	RLA File :09/24/040/00536/AM10/	Lic.No/Date:0910041410 23.03.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information within a period of 15 days from the date of issue of the communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.07.2010.			

	Case No.:35/5/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Approved
	HQ File :01/80/050/00068/AM11/	RLA File :05/23/040/00216/AM10/	Lic.No/Date:0510261020 23.03.2010	

47	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. As per the written comments of DHI furnished vide their U.O. No.3(117)/09-TSW(B)/ dated 25.06.2010 the Committee decided to ratify the norms in respect of the subject advance authorization by allowing wastage of 5% on weight basis. RA may call for exact net weight of components to be manufactured out of imported seamless tubes and total quantity of imported tubes may be allowed based on net+ 5%wastage as was done in similar earlier cases. Components may be allowed under GN-4.		
	The Regional Authority may take necessary action accordingly.		

48	Case No.:32/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00065/AM11/	RLA File :05/23/040/00225/AM10/	Lic.No/Date:0510261296 26.03.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. . On the recommendations of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information / clarification from the firm an to re-list the case on 27.07.2010:- 1. Description of import item at Sl. No. 1 is very generic and firm may indicate list of components of Hydrogen Generation Plant with quantities thereof. 2. Quantity of the import items at Sl. No. 2, 5, 8, 9, 11 & 12 has been indicated in Sets and the constituents of Sets may be indicated for these import items.			

49	Case No.:36/5/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00069/AM11/	RLA File :05/23/040/00214/AM10/	Lic.No/Date:0510261354 29.03.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. On the recommendations of the representative of DHI present in the meeting it was decided by the Committee to call for the following information / clarification from the firm an to re-list the case on 27.07.2010:- 1. Specific item of export. 2. Use of the export product. 3. Break up of all import items to Seamless & welded pipes. 4. The firm has mentioned in the manufacturing process that pipe fittings are manufactured from pipes. Again pipe fittings are imported. The firm may clarify 5. SL Non 3,5 & 11 of SDL.			

50	Case No.:34/5/80-ALC2/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00067/AM11/	RLA File :05/23/040/00232/AM10/	Lic.No/Date:0510261727 05.04.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The comments called for from the M/o Mines are still awaited. The committed, therefore, decided to remind them to expediting their comments. The case to be relisted on 27.07.2010.			

51	Case No.:3/5/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00036/AM11/	RLA File :05/24/040/00500/AM10/	Lic.No/Date:0510262366 13.04.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. On the recommendations of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information / clarification from the firm an to re-list the case on 27.07.2010:- 1. The firm to reply 1,2,3,5 & 11 of SDL export product wise.			

52	Case No.:4/5/80-ALC2/2010	Party Name:G.R.ENGINEERING PRIVATE LTD.,	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Approved
	HQ File :01/80/050/00037/AM11/	RLA File :03/94/040/01142/AM10/	Lic.No/Date:0310569483 15.04.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. As per the written comments communicated by DIPP vide their U.O.note dated 29.6.2010,the Committee decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net Empty Export weight of 18.2 MT may be specified with the quantities of each export product at S.No.1 & 2. 2. Net Empty Export weight of 14.005 MT may be specified with the quantities of each export product at S.No.3 & 4 3. Net Empty Export weight of 19.5 MT may be specified with the quantities of each export product from Sl. No. 5 to 8. 4. Net Empty Export weight of 22 MT may be specified with the quantities of each export product from Sl. No. 9 to 14. 5. Word “Relevant” may be prefixed with the description of import items at Sl. Nos. 1, 2 & 4. 6. Quantities of import items at S.No.1 & 2 may be allowed as 1.05 Kg/ Kg. content in the export products. 7. Weight of “48.96 MT ”may be added with the quantity of import item at Sl.No.3 and quantity of this item may be allowed on net to net basis. 8. Weight of “59.772 MT ”may be added with the quantity of import item at Sl.No.4 and quantity of this item may be allowed as 1.02 Mtr/ Mtr.. content in the export products The Regional Authority may take necessary action accordingly.			

53	Case No.:6/5/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00039/AM11/	RLA File :31/24/040/00002/AM11/	Lic.No/Date:3110042881 15.04.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.			

54	Case No.:5/5/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00038/AM11/	RLA File :34/24/040/00096/AM10/	Lic.No/Date:3410026835 16.04.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The committed decided to forward a copy of firm's application to C&PC for examination and submission of their comments. The case to be relisted on 27.07.2010.			

55	Case No.:9/5/80-ALC2/2010	Party Name:MAG ENGINEERING PVT LTD	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00042/AM11/	RLA File :07/21/040/00006/AM11/	Lic.No/Date:0710070974 16.04.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to confirm from RA about the reply given by the firm and defer the consideration and to relist the case on 27.07.2010.			

56	Case No.:10/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00043/AM11/	RLA File :09/24/040/00552/AM10/	Lic.No/Date:0910041731 20.04.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The committee noted that Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 27.07.2010.			

57	Case No.:11/5/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00044/AM11/	RLA File :05/24/040/00014/AM11/	Lic.No/Date:0510262671 20.04.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The committee noted that Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 27.07.2010.			

	Case No.:12/5/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00045/AM11/	RLA File :06/24/040/00005/AM11/	Lic.No/Date:0610017742 20.04.2010	Defer Date:13.07.2010

58 **Decision :** The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DC(MSME) informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.07.2010.

Case No.:13/5/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Approved
HQ File :01/80/050/00046/AM11/	RLA File :03/94/040/00069/AM11/	Lic.No/Date:0310570348 20.04.2010	

59 **Decision :** The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. As per the written comments furnished by DIT vide their U.O. No. 17(34)/2010-IPHW dated 11.06.2010, the Committee decided to ratify the subject advance authorization on net-to-net basis with accountability clause.

The Regional Authority may take necessary action accordingly.

Case No.:14/5/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Approved
HQ File :01/80/050/00047/AM11/	RLA File :03/94/040/00070/AM11/	Lic.No/Date:0310570351 20.04.2010	

60 **Decision :** The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. As per the written comments furnished by DIT vide their U.O. No. 17(35)/2010-IPHW dated 11.06.2010, the Committee decided to ratify the subject advance authorization on net-to-net basis with accountability clause.

The Regional Authority may take necessary action accordingly.

Case No.:15/5/80-ALC2/2010	Party Name:SOUTHERN LUBRICATION (P) LTD.,	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
HQ File :01/80/050/00048/AM11/	RLA File :07/24/040/00012/AM11/	Lic.No/Date:0710071058 20.04.2010	Defer Date:27.07.2010

61 **Decision :** The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.07.2010.

Case No.:16/5/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
HQ File :01/80/050/00049/AM11/	RLA File :53/24/040/00001/AM11/	Lic.No/Date:5310010393 21.04.2010	Defer Date:27.07.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee noted that firm's application was received from RA and referred to C&PC for examination and submission of comments. However their comments are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 27.07.2010.

63	Case No.:17/5/80-ALC2/2010	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00050/AM11/	RLA File :03/95/040/00045/AM11/	Lic.No/Date:0310570582 21.04.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee noted that subject case pertains to DIPP. The Committee, accordingly, decided to refer the copy of firm's application to them for examination and submission of comments. The case may be relisted on 27.07.2010.			

64	Case No.:26/5/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00059/AM11/	RLA File :31/24/040/00010/AM11/	Lic.No/Date:3110042986 23.04.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.			

65	Case No.:29/5/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00062/AM11/	RLA File :05/24/040/00019/AM11/	Lic.No/Date:0510262876 23.04.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. On the recommendations of the representative of DIPP present in the meeting. it was decided by the Committee to call for the following information / clarification from the firm an to re-list the case on 27.07.2010:- 1. Sl. No. 3,4,5,11 & 13 of SD Export product wise.			

66	Case No.:30/5/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00063/AM11/	RLA File :05/24/040/00028/AM11/	Lic.No/Date:0510262877 23.04.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. On the recommendations of the representative of DHI present in the meeting it was decided by the Committee to call for the following information / clarification from the firm an to re-list the case on 27.07.2010:- 1. Sl. No. 3,4,5,11 & 13 of SDL .			

67	Case No.:25/5/80-ALC2/2010	Party Name:THYSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00058/AM11/	RLA File :31/24/040/00009/AM11/	Lic.No/Date:3110042996 26.04.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010			

68	Case No.:37/5/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00070/AM11/	RLA File :53/24/040/00003/AM11/	Lic.No/Date:5310010400 27.04.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee noted that firm's application was received from RA and referred to C&PC for examination and submission of comments. However their comments are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 27.07.2010.			

69	Case No.:41/5/80-ALC2/2010	Party Name:KINECO PVT. LTD.	Meet No/Date:12/80-ALC2/2010 22.06.2010	Status: Deferred
	HQ File :01/80/050/00074/AM11/	RLA File :17/24/040/00055/AM10/	Lic.No/Date:1710003301 28.04.2010	Defer Date:27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010			

S.No.06

Case No.A - 01	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/162/01184/AM10/DES-I	Lic. Nos. & Date
Meeting No. 12/11		RLA F.No.03/95/039/00001/AM09	0310475712
Date: 22.06.2010		Ratification of norms	dt.20.06.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.07.2010

S.No.72

Case No.A/R-46	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQ F.No.01/80/162/01436/AM08/DES-I	Lic. No. & Date
Meeting No. 12/11		RLA No.09/24/040/00556/AM07	0910030003
Date: 22.06.2010		Ratification of norms	dt.16.04.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. On the recommendations of the representative of DHI present in the meeting. it was decided by the Committee to call for the following information / clarification from the firm and to re-list the case on 27.07.2010:-

1. The firm may be asked to submit Sl. No 11 of SDL for each raw material separately for each export product.
2. Weight of each export product like steam turbine, LP heaters, pumps etc should be given separately along with the specification.
3. Sl no 5 of SDL may be given for each export product.

S.No.73

Case No.A/R-19	M/s. Graphite India Ltd., Nashik	HQ F.No.01/80/50/1343/AM06/DES-I	Lic. Nos. & Date
Meeting No. 12/11		RLA F.No.03/94/040/01160/AM06	0310364066
Date: 22.06.2010		Ratification of norms	dt.20.01.2006

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DIPP informed the committee that they have received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.

S.No.74

Case No.A/R-20	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/50/1779/AM09/DES-I	Lic. Nos. & Date
Meeting No. 12/11		RLA F.No.11/24/040/00076/AM09	1110019584
Date: 22.06.2010		Ratification of norms	dt.10.02.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.07.2010

S.No.75

Case No.A/R-21	M/s. Minda Stoneridge Instruments Ltd.,	HQ F.No.01/80/50/00065/AM10/DES-I	Lic. Nos. & Date
Meeting No. 12/11		RLA F.No.31/24/040/00320/AM09	3110038290
Date: 22.06.2010		Ratification of norms	dt.30.04.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. As per the written comments furnished by DHI vide their U.O. No.3(32)/08-TSW(B)/260 dated 26.05.2010 the Committee decided to ratify the norms for import of Item Nos. 7 to 9 on net to net basis and Item Nos. 1 to 6 being components have been allowed under General Note 4.

The Regional Authority may take necessary action accordingly.

S.No.76

Case No.A/R-22	M/s. Minda Silca Engg. Ltd.,	HQ F.No.01/80/50/00995/AM09/DES-I	Lic. Nos. & Date
Meeting No. 12/11		RLA F.No.05/24/040/00941/AM09	0510217932
Date: 22.06.2010		Ratification of norms	dt.14.03.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite

reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information within a period of 15 days from the date of issue of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.07.2010.

S.No.77

Case No.A/R-23	M/s. Kilburn Engg. Ltd.,	HQ F.No.01/80/50/00341/AM09/DES-I	Lic. Nos. & Date
Meeting No. 12/11		RLA F.No.03/94/040/01309/AM08	0310465801
Date: 22.06.2010		Ratification of norms	dt.19.03.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.

S.No.78

Case No.A/R-24	M/s. Kilburn Engg. Ltd.,	HQ F.No.01/80/50/00484/AM09/DES-I	Lic. Nos. & Date
Meeting No. 12/11		RLA F.No.03/94/040/00281/AM09	0310474390
Date: 22.06.2010		Ratification of norms	dt.12.06.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.

S.No.79

Case No.A/R-25	M/s. Minda Sai Ltd., Mumbai	HQ F.No.01/80/50/00755/AM08/DES-I	Lic. Nos. & Date
Meeting No. 12/11		RLA F.No.05/24/040/00147/AM08	0510204041
Date: 22.06.2010		Ratification of norms	dt.24.05.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DC(MSME) informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.

S.No.80

Case No.A/R-26	M/s. Kilburn Engg. Ltd.,	HQ F.No.01/80/50/01257/AM09/DES-I	Lic. Nos. & Date
Meeting No. 12/11		RLA F.No.03/94/040/00757/AM09	0310492847
Date: 22.06.2010		Ratification of norms	dt.04.11.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.

S.No.81

Case No.A/R-28	M/s. Larson & Toubro LTd.,	HQ F.No.01/80/162/00301/AM08/DES-I	Lic. Nos. & Date
Meeting No. 12/11		RLA F.No.04/24/040/00223/AM08	0410091098
Date: 22.06.2010		Ratification of norms	dt.18.09.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.

S.No.82

Case No.A/R-29	M/s. Metso Paper India Pvt. LTd.,	HQ F.No.01/80/50/01625/AM09/DES-I	Lic. Nos. & Date
Meeting No. 12/11		RLA F.No.05/24/040/00635/AM09	0510233403
Date: 22.06.2010		Ratification of norms	dt.29.12.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee observed that incomplete reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to call point wise reply from the firm within a period of 15 days from the date of communication otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.07.2010.

S.No.83

Case No.A/R-30	M/s. Metso Paper India Pvt. LTd.,	HQ F.No.01/80/50/01308/AM09/DES-I	Lic. Nos. & Date
Meeting No. 12/11		RLA F.No.05/24/040/00535/AM09	0510231137
Date: 22.06.2010		Ratification of norms	dt.19.11.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. On the recommendations of the representative of DHI present in the meeting. it was decided by the Committee to call for the following information / clarification from the firm an to re-list the case on 27.07.2010:-

1. Sl.No.8 & 11 of SDL &
2. Brief description of imported inputs along with size & specification.

S.No.84

Case No.A/R-31	M/s. Lubi Submersibles Ltd.,	HQ F.No.01/80/50/00874/AM09/DES-I	Lic. Nos. & Date
Meeting No. 12/11		RLA F.No.07/24/040/00079/AM09	0810074011
Date: 22.06.2010		Ratification of norms	dt.18.08.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. As per the written comments communicated by DIPP vide their U.O.note dated 29.6.2010,the Committee decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net weight of export products at Sl. Nos. 1, 2 and 3 may be specified as 2367 Kgs., 30334 Kgs and 3884 Kgs respectively (Total net export weight 36585Kgs.)
2. Word “relevant” may be prefixed with the descriptions of import items from S.No. 1 to 6.
3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 663.6 Kgs. inclusive of 52.9 % wastage.
4. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 2382 Kgs. inclusive of 41.5 % wastage.
5. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 5858.4 Kgs. inclusive of 39 % wastage.
6. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 38016 Kgs. inclusive of 66.3 % wastage.
7. Quantity of import item at Sl. No. 5 may be allowed as applied for i.e. 423.8 Kgs. inclusive of 17 % wastage.
8. Quantity of import item at Sl. No. 6 may be allowed as 3806 Kgs. inclusive of 56.5 % wastage after taking 1/3rd recovery.

The Regional Authority may take necessary action accordingly.

S.No.85

Case No.A/R-32	M/s. Bharat Heavy Electricals Ltd.,	HQ F.No.01/80/50/00517/AM08/DES-I	Lic. Nos. & Date
Meeting No. 12/11	Tiruchirapalli	RLA F.No.04/24/040/00170/AM08	0410091601
Date: 22.06.2010		Ratification of norms	dt.16.10.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. As per the written comments furnished by DHI vide their U.O. No. 3(158)/09-TSW(B)/225 dated 07.05.2010 the Committee, decided to ratify the norms in respect of the subject advance authorization with the following modification:-

EXPORT

1. The description of the export product may be modified to "piping components for 1X80 MW Steam generator Hindustan Zinc ltd". Total export weight is 248.9 MT & the same may be incorporated in the licence.

IMPORT

1. Item no 1- (Carbon Steel)The quantity of seamless tube/ pipe to be allowed is 44 MT& that of welded tube is 6 MT with 2% wastage as applied by the firm.
2. Item no 2- (Alloy Steel)The quantity of seamless tube/ pipe to be allowed is 60 MT with 2% wastage as applied by the firm. "welded" may be deleted from the description of import item
3. Item no 3- (Alloy Steel)The quantity of seamless tube/ pipe to be allowed is 5 MT with 2% wastage as applied by the firm. "welded" may be deleted from the description of import item
4. Item no-4- The total weight is 18 MT & the same may be incorporated in the licence. The item may be allowed under GN-4 as applied for. The word "Finished Forging" may be suffixed to the description of import item.

The Regional Authority may take necessary action accordingly.

S.No.86

Case No.A/R-33	M/s. Bharat Heavy Electricals Ltd., Chennai	HQ F.No.01/80/50/01081/AM09/DES-I	Lic. Nos. & Date
Meeting No. 12/11		RLA F.No.04/24/040/00113/AM09	0410098647
Date: 22.06.2010		Ratification of norms	dt.17.09.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.

S.No.87

Case No.A/R-34	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQ F.No.01/80/50/00391/AM09/DES-I	Lic. Nos. & Date
Meeting No. 12/11		RLA F.No.04/24/040/00408/AM09	0410094947
Date: 22.06.2010		Ratification of norms	dt.01.04.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. As per the written comments furnished by DHI vide their U.O. No. 3(158)/09-TSW(B)/226 dated 07.05.2010 the Committee, decided to ratify the norms in respect of the subject advance authorization with the following modification:-

EXPORT

The description of the export product may be modified to "piping system for 4X125 MW Kosti Power Project of Sudan". The firm has stated that the export weight was erroneously mentioned as 7340 MT . but it has stated that total revised export weight is 4840 MT & the same may be incorporated in the licence.

IMPORT

1. Item no 1- (Carbon Steel)The quantity of seamless tube/ pipe to be allowed is 875 MT with 2% wastage . "welded" may be deleted from the description of import item as it has not given break up of welded pipes.
2. Item no 2- (Alloy Steel)The quantity of seamless tube/ pipe to be allowed is 630 MT& with 2% wastage. "welded" may be deleted from the description of import item as it has not given break up of welded pipes.
3. Item no 3- (Alloy Steel)The quantity of seamless tube/ pipe to be allowed is 14 MT& with 2% wastage as applied by the firm.
4. Item no-4- The total weight is 96 MT & the same may be incorporated in the licence. The item may be allowed under GN-4 as applied for. The word "Finished Forging" may be suffixed to the description of import item.
5. Item no-5- Welding electrodes- The firm has applied for 3 MT. Quantity applied is with in the norms normally allowed. We may recommend import as applied for.
6. Item no 6 & 7- may be allowed as applied for. However weight 16 MT & 24 MT may be incorporated in the licence for item no 6 & 7 respectively

The Regional Authority may take necessary action accordingly.

S.No.88

Case No.A/R-38	M/s. IDMC Limited,	HQ F.No.01/80/50/00357/AM07/DES-I	Lic. Nos. & Date
Meeting No. 12/11	Udyognagar,	RLA F.No.34/24/040/00076/AM07	3410016398
Date: 22.06.2010	Gujarat	Ratification of norms	dt.04.07.2006

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. M/S IDMC Ltd. As per the written comments furnished by DHI vide their U.O. No. 3(76)/09-TSW(B)/326 dated 29.06.2010 the Committee decided to amend the weight of import item No. 4 to 1.8 Kg. and that of import item No. 10 as 1.00 Kg. with nil wastage. The export product should have the net content of tank plate of relevant grade and thickness weighing 2.8 Kg. instead of 2.8 MT mentioned earlier.

The Regional Authority may take necessary action accordingly.

S.No.13

Case No.C-35	M/s. Panch Ratna	HQ F.No.01/80/162/1316/AM09/DES.I
Meeting No. 12/11	Fastners (P). Ltd;	
Date: 22.06.2010		Alleged swindling of several crores of Govt. revenue – DEPB.

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee observed that EEPC has not provided data. The Committee, therefore, decided to write to the Chairperson of EEPC for providing industrial data of at least 3 companies failing which matter will be brought to the notice of DGFT for non Co-operation of EEPC and defer the consideration and to relist the case on 27.07.2010.

S.No.14

Case No. C-20	M/s. BOSCH Limited,	HQ F.No.01/80/162/00683/AM10/DES-I
Meeting No. 12/11	Bangalore	Fixation of SION
Date: 22.06.2010		

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee, therefore, decided to ask to EEPC, New Delhi to give industrial data of at least 3 companies with a copy of BOSCH Ltd., Bangalore and defer the consideration and to relist the case on 27.07.2010.

S.No.15

Case No. C-27	M/s. Wartsila India Ltd., Raigad, Through Office of the Development Commissioner, (SEEPZ Special Economic Zone), Mumbai.	HQ F.No.01/81/162/00166/AM10/DES-II/DES-I
Meeting No. 12/11		Fixation of SION for the export product "Different Types of Gear Boxes and HR Nozzle"
Date: 22.06.2010		

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. As per the written comments furnished by DHI vide their UO No 1(05)/09-TSW(B) dated 08.06.2010 the Committee, decided to ratify the norms in respect of the subject advance authorization with the following modification:-

Item of Manufacture- HR Nozzle

1. There are different models of nozzles with export weight varying from 660 kg to 6500 kg. The raw material consists of SS plate, MS plate, MS round Bar, & Hexagon socket Screw plug. The firm has not given the calculation of wastage. Based on the information available, this Office recommends for wastage of 15% on SS plate & MS plate, 4% on round bar. Hexagon socket Screw plug is a component & may be allowed under GN-4.

Item of Manufacture - Gear Box Housing & Gear Box

1. Casting- Relevant casting may be allowed on net to net basis on number terms. Wastage of 15% on average may be allowed on weight basis.
2. Forging- Relevant forging may be allowed on net to net basis on number terms. Wastage of 15% may be allowed on weight basis.

All the above wastage percentage recommended is on the weight of the finished component/product

The Regional Authority may take necessary action accordingly.

S.No.16

Case No.C-03	M/s. Bhukhanvala Diamond Systems Pvt. LTd., Navsari	HQ F.No.01/80/162/00012/AM10/DES.I
Meeting No. 12/11		Fixation of Standard Input Output Norms (SION) in respect of 100% for the export of "Diamond impregnated Segments of various sizes"
Date: 22.06.2010		

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. As per the written comments of DHI furnished vide their UO No 1A(1)/09-TSW(B) dated 14.5.2010 the Committee decided to ratify the norms in respect of the subject advance authorization with the following modification:-

Item of manufacture	quantity	Inputs	Quantity allowed
Diamond impregnated saw	1 No	1. Cold rolled Steel Sheet	1.35 Kg/Kg content in export product
		<u>Or</u>	Net to net #
		Circular sheet	
		<u>Or</u>	Net to net
		Circular Blank	
		2. Metal powder	1.03 Kg/Kg content in export product
		3. Diamond Powder	1.01 Kg/Kg content in export product
Cup saw Wheel	1 No	1. Cold rolled Steel Sheet	1.95 Kg/Kg content in export product

		2. Metal powder	1.03 Kg/Kg	content	in	export
		3. Diamond Powder	1.01 Kg/Kg	content	in	export
Tuck saw	1 No	1. Circular Steel Sheet	1.50 Kg/Kg	content	in	export
		2. Metal powder	1.03 Kg/Kg	content	in	export
		3. Diamond Powder	1.01 Kg/Kg	content	in	export
Grinding/polishing plate	1 No	1. Hot & cold rolled Steel Sheet	1.35 Kg/Kg	content	in	export
		2. Metal powder	1.03 Kg/Kg	content	in	export
		3. Diamond Powder	1.01 Kg/Kg	content	in	export
Tool Holder	1 No	1.Circular Steel Sheet	1.6 Kg/Kg	content	in	export
		2. Metal powder	1.03 Kg/Kg	content	in	export
		3. Diamond Powder	1.01 Kg/Kg	content	in	export
Core bit drills	1 No	1. MS Pipe	1.02 Kg/Kg	content	in	export
		2. Metal powder	1.03 Kg/Kg	content	in	export
		3. Diamond Powder	1.01 Kg/Kg	content	in	export
Forged plate/end plate	1 kg	1. Raw forging	1.40 kg			
Gang saw blades	1 No	1. Cold rolled Steel Sheet	1.02 Kg/Kg	content	in	export
		2. Metal powder	1.03 Kg/Kg	content	in	export
		3. Diamond Powder	1.01 Kg/Kg	content	in	export

wastage of 3% on weight basis

The Regional Authority may take necessary action accordingly.

S.No.17

Case No.C-04	M/s. Kusalava International LTd.,	HQ F.No.01/80/162/00021/AM10/DES.I
Meeting No. 12/11		
Date: 22.06.2010		Fixation of Standard Input Output Norms (SION) for the export of “Cylinder Liners”

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.12/11 held on 29.06.2010. The Committee, therefore, decided to ask to

EEPC, New Delhi to give industrial data of at least 3 companies and defer the consideration and to relist the case on 27.07.2010.
